CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH •

No.M.A.455 of 2001 arising out of 0.A.511 of 1991

Date of order: 31.8.2001

Present: Hon'ble Mr. Justice G.L. Gupta, Vice-Chairman Hon'ble Mr. B.P. Singh, Administrative Member

union of india & ors.

Vs.

DR. N. CHANDRA SEKHAR REDDY

For the applicants : Mr. B. Debnath, counsel Mr. S. Choudhury, counsel

For the respondents : Mr. Samir Ghosh, counsel

ORDER

In this M. A. it is prayed that further six months' time as extended for implementing the order dated 4.8.2000 passed in 0.A.No.511/1991.

- It is noticed that after the order was passed by the Tribunal the respondent authorities i.e. the applicants in this M.A. had filed one M.A.No. 262 of 2001 which was allowed by order dated 4.5. 2001 and time was extended for implementation of the order. It was directed that the order of this Tribunal be implemented by 15th of June, 2001. It is strange that till today the order has not been implemented. There is no obvious cause for non-implementation of the order.
- However, keeping in view the letter dated 18th of May, 2001 (Annexure R. 2 to this M.A.) in which it was recorded that this matter was under active consideration of the Ministry, we extend further one month's time/to implement the order of this Tribunal. No further time shall be granted. The M.A.No. 455/2001 stands disposed of. No order as to costs.

A NYAMO MEMBER(N)

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